

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28392/2018  
(Arising out of impugned final judgment and order dated 20-07-2018  
in LPA No. 137/2014 passed by the High Court of Himachal Pradesh at  
Shimla)

TEK CHAND & ORS.

Petitioner(s)

VERSUS

BHAKRA BEAS MANAGEMENT BOARD (B.B.M.S.) & ORS.  
(IA No. 75809/2019 - VACATING STAY)

Respondent(s)

WITH

SLP(C) No. 29457/2018 (XIV)  
(FOR VACATING STAY ON IA 75819/2019  
IA No. 75819/2019 - VACATING STAY)

Date : 27-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

Counsel for the  
Parties

Mr. S. N. Bhat, AOR

(For R. Nos. 1 & 2 in  
SLP(C) No. 28392/2018 &  
for Petitioners in  
SLP(C) No. 29457/2018)

Mr. Kailash Vasdev, Sr. Adv.  
Mr. M. R. Shamshad, AOR

Mr. Vikas Upadhyay, AOR

Mr. B. S. Banthia, AOR

UPON hearing the counsel the Court made the following  
O R D E R

SLP (C) NO.28392/2018

Heard learned counsel for the parties at length.

Arguments concluded.

Judgment is reserved.

SLP(C) No. 29457/2018 is de-tagged and list after  
two weeks.

(NEETA SAPRA)  
COURT MASTER

(DIPTI KHURANA)  
COURT MASTER